

## Annexure 3

Name of the corporate Debtor: Global Energy Private Limited

Date of Commencement of CIRP: 06.05.2022

List of creditors as on: 04.04.2023

## List of Secured Financial Creditors (other than financial creditor belonging to any class of creditors)

(Amount in INR)

Sr. No.	Name of Creditor	Details of claim received		Details of claim admitted				Amount of contingent claims	Amount of any mutual dues, that	Amount of claims not admitted	Amount of claims under	Remarks, if any	
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	whether related party						% of voting share in CoC
1	J.C Flowers Assets Reconstruction Private Limited	22-06-2022	18,44,64,434	18,44,64,434	OD / FITL / BG	18,44,64,434	No	100%	-	-	-	-	<p>Claims submitted to IRP/RP are verified as per supporting documents submitted and are subject to reconciliation with complete/correct books of accounts/records of the Corporate Debtor yet to be provided by Erstwhile management to IRP/RP. The amount of claim is provisionally admitted as additional documents as stated below are sought:</p> <ol style="list-style-type: none"> <li>1. Provide the sanction letter for the Overdraft facility provided.</li> <li>2. Provide the sanction letter for the FI Term Loan facility provided.</li> <li>3. Provide the Bank guarantee letter issued.</li> <li>4. Provide the amendment / revision / renewal in the above facility including last / latest renewal for the above facility.</li> <li>5. Details of the Bank guarantee amount payment and supporting documents for the same.</li> </ol> <p>The Resolution Professional received on 05.01.2023, a letter of intimation dated 30.12.2022 from Yes Bank Limited for assignment of Financial assets of Yes Bank Limited to J.C Flowers Assets Reconstruction Private Limited vide Assignment Agreement dated 16.12.2022.</p>
<b>Total</b>			<b>18,44,64,434</b>	<b>18,44,64,434</b>		<b>18,44,64,434</b>		<b>100%</b>	-	-	-	-	

**Notes:**

1. The amount is secured by deed of mortgage, wherein Belgundi Cement Private Limited has mortgaged its land parcel and personal guarantee of Mr. Harry Dhau.
2. Working of the principal and interest amount for period before 02.12.2019 and from 02.12.2019 to 06.05.2022 are mentioned below:

Particular	Principal			Interest			Total
	Upto Dec-2019	From Dec-19 to May-22	Total Pri.	Upto Dec-2019	From Dec-19 to May-22	Total Int	
OD	9,98,53,136.75	2,58,95,958.65	12,57,49,095.40	-	3,10,066.26	3,10,066.26	12,60,59,161.66
FITL	-	72,75,579.00	72,75,579.00	-	18,02,916.11	18,02,916.11	90,78,495.11
BG	-	4,19,83,662.39	4,19,83,662.39	-	73,43,115.09	73,43,115.09	4,93,26,777.48
<b>Total</b>	<b>9,98,53,136.75</b>	<b>7,51,55,200.04</b>	<b>17,50,08,336.79</b>	-	<b>94,56,097.46</b>	<b>94,56,097.46</b>	<b>18,44,64,434.25</b>

Particular	Principal			Interest			Total
	Upto Dec-2019	From Dec-19 to May-22	Total Pri.	Upto Dec-2019	From Dec-19 to May-22	Total Int	
OD	9,98,53,136.75	2,58,95,958.65	12,57,49,095.40	-	3,10,066.26	3,10,066.26	12,60,59,161.66
FITL	-	72,75,579.00	72,75,579.00	-	18,02,916.11	18,02,916.11	90,78,495.11
BG	-	4,19,83,662.39	4,19,83,662.39	-	73,43,115.09	73,43,115.09	4,93,26,777.48
<b>Total</b>	<b>9,98,53,136.75</b>	<b>7,51,55,200.04</b>	<b>17,50,08,336.79</b>	-	<b>94,56,097.46</b>	<b>94,56,097.46</b>	<b>18,44,64,434.25</b>